

Constitution (Ninety-Fourth Amendment) Act, 2006

[12 June 2006]

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Constitution (Ninety-Fourth Amendment) Act, 2006

[12 June 2006]

An Act further to amend the Constitution of India. BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Constitution (Ninety-fourth Amendment) Act, 2006.

2. Amendment Of Article 164 :-

In article 164 of the Constitution, in clause (1), in the proviso, for the word "Bihar", the words "Chhattisgarh, Jharkhand" shall be substituted.